

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 410**  
**IB/750/ND/2023**

**IN THE MATTER OF:**

Utsav Securities Private Limited	...	Applicant
Versus		
Sri Endrash Investment And Financeprivate Limited	...	Respondent

**Under Section 7 (IBC).**

**Order delivered on 29.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Shreya, Proxy Counsel  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ms. Shreya, Proxy Counsel on behalf of the Applicant is present through VC. This Tribunal vide order dated 02.02.2024, directed the Applicant to issue notice to the Respondent through all modes returnable by 23.02.2024. Further, the Applicant was directed to take steps within three days from 03.04.2024. Even, today no proof of service has been filed. Today, Proxy Counsel on behalf of the Applicant has submitted that the main arguing Counsel is not available today. Let this matter be posted to **01.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**